

NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

C.P. No. 61/397-398/CLB/MB/2015

Coram: Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2016

Name of the Company: Dr. Makrand Parikh
V/s.
Vadodara Stock Exchange Ltd. & Ors

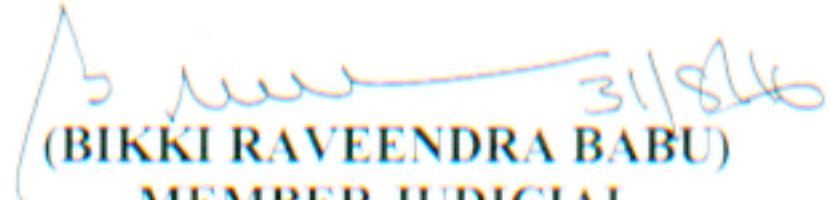
Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. S. S. ISRANI 1/2	ADV for PETITIONER	Satyam
2. S D ISRANI LAW CHAMBERS Dharesh D Patel.	Adv. for les. No. B 6015 for VSE	DD Patel.
3 ms. Sonal Parikh	ORDER	Ms. Parikh
4/ ms. Parikh	3rd Respondent	Parikh

4/ ms. Council for petitioner and council for Respondent No. 13 to 15 are present.
Respondent No. 1 & 3 Ld. Council for petitioner and respondent 13 to 15
represented that the reply has been filed by Respondent No. 1,3 13-15
before Delhi Bench but no such reply is available in the case records. None
present for Respondent 2, 4-12. It appears that no reply was filed by
Respondent No. 2, 4-12. Meanwhile parties to complete their pleadings, if any .
within 4 weeks. Petition shall intimate the dates to the Respondent No. 2,
4-12.

List the matter on 23.11.2016.


(BIKKI RAVEENDRA BABU)
MEMBER JUDICIAL

Dated this 31st day of August, 2016